



2026:AHC:129391

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 1932 of 2026

Uday Pratap Singh And Another

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Sanjay Kumar Pandey
Counsel for Opposite Party(s)	:	G.A.

Court No. - 67

HON'BLE SAMEER JAIN, J.

1. Heard Sri S.K. Pandey, learned counsel for the applicants and Sri Rajeev Dhar Dwivedi, learned A.G.A. for the State-respondent.

2. The present anticipatory bail application has been filed on behalf of the applicants in Case Crime No. 804 of 2025, under Sections 85, 74, 115(2), 351(3) B.N.S. and Section 3/4 D.P. Act, Police Station Chiluatal, District Gorakhpur, with a prayer to enlarge him on anticipatory bail, till the conclusion of trial.

3. Learned counsel for the applicants submits that applicants are Jeth and Nandoi of informant and they have been falsely made accused.

4. He next submits, after considering entire facts of the case the Coordinate Bench of this Court was pleased to enlarge the applicants on interim anticipatory bail on 25.2.2026.

5. He further submits, investigation of the case is still pending and applicants are having apprehension of their arrest and, therefore, interim anticipatory bail granted to applicants may be confirmed and applicants may be permitted to remain on anticipatory bail till trial.

6. Per contra, learned AGA opposed the prayer for anticipatory bail but could not dispute the fact that applicants are jaith and nandoi of informant. Learned A.G.A. however further pointed out that in the instant matter charge sheet has already been filed against the

applicants after service of notice under Section 35(3) BNSS. Learned A.G.A. also pointed out that applicant Udai Pratap Singh is having criminal history of two other cases but fairly conceded both the cases related to minor offences.

7. I have heard learned counsel for both the sides and perused the record of the case.

8. However, there is allegation that applicants who were jet and nandoi of informant used to torture her but it reflects during investigation they were not arrested and after service of notice under Section 35(3) BNSS charge sheet has been filed.

9. Further, even it reflects Coordinate Bench of this Court on 25.2.2026 was pleased to enlarge the applicant on interim anticipatory bail and there is no allegation that the applicants misused the liberty of interim anticipatory bail in any manner.

10. Further, applicant Udai Pratap Singh is however having criminal history of two other cases but it reflects both the cases relate to minor offences.

11. Therefore, considering the facts and circumstances of the case discussed above, in view of this Court, applicant is entitled to be enlarged on anticipatory bail till conclusion of trial.

12. The interim anticipatory bail granted to the applicant vide order dated 25.5.2026 is hereby confirm on the same conditions as earlier imposed by Coordinate Bench of this Court. Applicant shall remain on anticipatory bail till trial.

13. Accordingly, without expressing any opinion on the merits of the case, the instant anticipatory bail application of the applicants is **allowed**.

14. Therefore, considering the facts and circumstances of the case, the interim anticipatory bail granted to the applicant vide order dated 25.2.2026 is hereby confirmed. The applicants-**Uday Pratap Singh and Amti Ranjan Singh** shall remain on anticipatory bail till

conclusion of trial on the same condition as imposed by this Court vide order dated 25.2.2026.

15. Accordingly, without expressing any opinion on the merits of the case, the instant anticipatory bail application is allowed.

16. It is made clear that observations made in granting anticipatory bail to the applicants shall not in any way affect the learned trial Judge in forming his independent opinion based on the testimony of the witnesses.

(Sameer Jain,J.)

June 24, 2026

Kumar Manish